

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Appeal No. 63/2025

In the matter of:

Sanjiv Kumar Kumra

...Appellant

Versus

Haryana State Pollution Control Board

...Respondent

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16.02.2026

Through

Filed by



**Rahul Khurana Adv
Counsel for Respondent No. 1
9811894060
rkhuranalegal@gmail.com**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Appeal No. 63/2025

In the matter of:

Sanjiv Kumar Kumra

...Appellant

Versus

Haryana State Pollution Control Board

...Respondent

**REPLY ON BEHALF OF RESPONDENT No.1- HARYANA STATE
POLLUTION CONTROL BOARD**

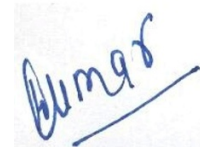
1. That the present appeal has been filed challenging the closure action lawfully taken by the Respondent Board against the appellant's industrial unit.
2. That the appellant established and operated an industrial unit engaged in scrap melting and casting of metallic rings using a Cupola furnace.
3. That the said activity falls under the Orange category of consent management of the Haryana State Pollution Control Board and mandatorily requires prior Consent to Establish (CTE) and Consent to Operate (CTO) under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.

4. That on 15.04.2025, the unit was inspected pursuant to directions of the Hon'ble National Green Tribunal in OA No. 61/2025, wherein the unit was found operational without valid CTE and CTO; engaged in metal casting using a Cupola furnace and without installation of any Air Pollution Control Devices. Copy of spot inspection report is annexed as **Annexure-R/1**.
5. That pursuant to the inspection findings, a Show Cause Notice dated 12.05.2025 was issued to the unit, which was duly received by Sh. Hari Singh, Caretaker of the unit. Despite receipt, no reply was submitted by the appellant. Copy of show cause notice served on the appellant is annexed herewith as **Annexure-R/2**.
6. That thereafter, a proposal for closure action was forwarded to the Head Office, HSPCB on 27.06.2025 and after due approval of the Competent Authority, a closure order dated 24.07.2025 was issued under Section 33A of the Water Act, 1974 and Section 31A of the Air Act, 1981. Copy of closure order dated 24.07.2025 is annexed herewith as **Annexure-R/3**.
7. That the closure order was implemented on 11.08.2025 by sealing the machinery and DG set of the unit. During implementation, the unit representative Sh. Sahil Diwan refused to receive the closure order by hand and refused to sign the compliance report, whereafter the closure order was pasted on the main gate of the

unit, which is a legally recognized mode of service. Copy of closure compliance report and photograph of closure order pasted on main gate of unit are annexed as **Annexure-R/4**.

8. That the contention regarding violation of principles of natural justice is wholly incorrect. A Show Cause Notice dated 12.05.2025 was duly served upon the unit, and sufficient opportunity was provided. The appellant chose not to respond.
9. That answering respondent has taken action on other such units also and Action Taken Report has been filed in OA No.61/2025. The relevant pages of said report dated 13.01.2026 filed in OA No.61/2025 (Index at running Pg No.199, 207, 208 and photos at Pg No.282) are annexed as **Annexure-R/5**.

In view of the submissions made herein above, present appeal is liable to be dismissed.



**Regional Officer
HSPCB, Ballabgarh Region**

Date: 16.02.2026
Place: Ballabgarh

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Appeal No. 63/2025

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Sanjiv Kumar Kumra

...Appellant

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Haryana State Pollution Control Board

...Respondent

AFFIDAVIT

I, **Harish Kumar, Regional Officer, HSPCB Ballabgarh Region** aged about 39 years do hereby solemnly affirm and state as under:

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit.
2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.

Verification:



Harish Kumar

Deponent

Verified at Faridabad on 16th Day of Febuary, 2026 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.

ATTESTED BY
Jagdish Chand
(Adv) NOTARY
16/02/26

Harish Kumar

Deponent

HARYANA STATE POLLUTION CONTROL BOARD
SPOT INSPECTION REPORT OF THE INDUSTRIES

(28.358015; 77.263061)

A General Information of unit

1 Name & Address of the unit : Unnamed unit operated
by Sh. Sanjiv Kumar located at
Sawulpm Ind. Area, Sector-53, Fnd.

2 Email id of the unit/ occupier : _____

3 Telephone Nos. : 9810635037

4 Fax Nos. : _____

5 Date & Time of Inspection : 15/4/25

6 Category Unit : Red / ~~Orange~~ / Green

7 Type of Units : 17 Cat./Seriously Polluting/ other

8 Size of unit based upon investment cost of
Plant & Machinery : Large / Medium / Small

9 Name of the representative of the unit with
Designation present at the time of the inspection : Sh. Virpal, Guard

10 Name of the ~~Director~~/partners/Proprietor/
Manager/ Occupier etc. : Sh. Sanjiv Kumar, Director

11 Detail of products /by product manufactured : Metal rings/products

12 Detail of Raw Material used (with quantity per annum) : Metal Scrap

13 Manufacturing Process (in brief) : Metal^{to} casting.

14 Detail of Machinery installed involving polluting process: Metal casting

15 Date of commissioning of unit : No information

16 Status of Consent to Establish : Not obtained

17 Status of Consent to Operate : Not obtained

18 Status of Authorization under HWM Rules : _____

B Air Pollution

1 Sources of air emission from process of unit including
Fugitive emission with type of Boilers / Furnace,
Capacity & stack height. : Process emissions

2 Status of online monitoring System (Stacks/ AAQ)
if applicable : N/A

- 3 Details about deviation in the details / stack of Air Emission / type of fuel if any already provided to Board
- 4 Detail of Stacks/ Chimney /Vents
- 5 Whether Height of all stacks /Chimneys as per norms
- 6 Capacity of D.G Sets
- 7 Stack height of D.G Sets above programme and Whether as per norms
- 8 Status of Acoustic Enclosure on D.G Sets
- 9 Noise results of DG Sets Monitored during inspection
- 10 Type & Quantity of Fuel used Separate for each source)
- 11 Status of Air Pollution Control Devices (APCD)
- (a) Required or Not
- (b) Provided or Not
- (c) Detail of APCD provided with detail of all Components.
- (d) Whether Structurally adequate or Not
- (e) Whether operating APCD Satisfactorily
- 12 Whether provided separate flow meters in case of wet scrubber
- 13 Whether maintained Log Book for consumption of / Chemicals / water for APCD.
- 14 Detail of treatment of effluent in case of wet scrubber its mode of disposal.
- 15 Whether provided Sampling arrangements on all stacks /chemneys including DG sets.
- 16 General Remarks

C Water Consumption

- 1 Sources of water supply
- 2 Detail of measuring devices provided if any such as flow Meters, V- notch etc.
- 3 Whether measuring devices has been sealed
- 4 Whether maintained the log book for supply of water From all sources & consumption for various uses
- 5 Detail of Water Consumption per day / month
- (a) Domestic Purpose
- (b) Boiler / Cooling

N/A

N/A

N/A

No DG set - installed

N/A

Coke

Yes

Yes

Cupola

No

No

-

No

-

No

-

Tankers.

N/A

N/A

No

0.1 KL.

NIL

(C) Industrial use (Easily Biodegradable)

NIL

(d) Industrial use (Not Easily Biodegradable)

NIL

(e) Other

NIL

General Remarks

NIL

Water Pollution

Source & processes of Water Pollution Including raw water treatment if any

-

No. of outlets for discharge of effluent

Domestic 01

Trade N/A

Quantity of Effluent in KLD

Domestic 0.1 WD

Trade NIL

Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)

STP N/A

ETP N/A

(a) Required or Not

No

(b) Installed or Not

(c) Detail of STP / ETP Provided (if required) with Detail of all components and technology used

(d) Whether structurally adequate or Not

(e) Whether operating STP/ETP Satisfactorily

N/A

(f) Whether provided online chemical dosing system/ pH meter

/

Mode of Discharge of effluent

Domestic Septic Tank

Trade N/A

Name of Water recipient body if any

Detail of land in case effluent is discharged for Percolation /irrigation purpose with justification for its 100% utilization.

Status of ZID as per CPCB directions if applicable

N/A

Whether provided flow meters on outlet & inlet on TP/ STP

Whether provided separate electricity meter on TP/ STP

- 11 Whether maintained Log Book for consumption of Electricity / Chemicals / Quantity of effluent.
- 12 Status of online monitoring System, if applicable
- 13 General Remarks

N/A

E Hazardous Waste Management

- 1 Category of Hazardous Waste generated as per Rules
- 2 Type & Qty. of Hazardous Waste generated

- : (i) Incinerable.....
- : (ii) Recyclable.....
- : (iii) Disposable for landfill.....
- : (iv) Total.....

- 3 Stock-pile Quantity of Hazardous Waste
- 4 Mode of Disposal & treatment of Haz. Waste
- 5 Size of Hazardous waste storage site

- 6 Display board for Hazardous Waste at Factory Gate Provided or Not
- 7 Whether agreement made with the service provider For disposal of Hazardous waste (if yes, give detail with Validity

N/A

- 8 Details of Hazardous Waste transported to service Provider

F Hazardous Chemicals Handling & Management and PLI Act, 1991

- 1 List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity
- 2 Whether prepared on site emergency plan and taken Insurance Policy under PLI Act, 1991
- 3 Name of insurer agency with date & validity of policy
- 4 Whether Hazardous chemicals handling & storage Facility is adequate

5 Remarks : During the inspection, unit found operational without valid cte & cto from the board.

Signature of the representative of the unit
Name Designation & Address
Inspection

[Handwritten signature]
21/11/16

Signature of the Officer / Officers
of the Board who conducted the

[Handwritten signature]

[Handwritten signature]
(ACE, MPCA)

Name & Designation



HARYANA STATE POLLUTION CONTROL BOARD
 Ballabgarh Region, Opp. Hewo Appmt., Sector-16A, Faridabad
 Email: hspcbrobn@gmail.com Website: www.hspcb.gov.in



No. HSPCB/BR/2025/195

Dated: 12/05/2025

To

M/s Unnamed unit operated by Sh Sanjiv Kumar,
 Lat. 28.358015, Long. 77.263061, Saroorpur Industrial Area, Sector-53,
 Faridabad, Mob No. 9810635037

Sub:

Show cause notice for closure under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 & section 31-A of Air (Prevention & Control of Pollution) Act, 1981, section 25/26 of Water Act (Prevention and Control of Pollution) Act, 1974 & section 21/22 of Air (Prevention and Control of Pollution) Act, 1981 and for initiating legal action under section 43/44 of Water (Prevention & Control of Pollution) Act, 1974, 37/38 of Air Act, 1981 and for imposition of Environmental Compensation under the Rules.

Whereas as per the provision of section 25/26 of Water Act (Prevention and Control of Pollution) Act, 1974 & section 21/22 of Air (Prevention and Control of Pollution) Act, 1981, no person shall without the previous consent of the State Pollution Control Board, establish or operate any industrial plant in any Air Pollution Control Area.

Whereas subject to the provision of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and section 21/22 of Air Act, 1981, no person shall Establish or operate the plant without the previous consent of the State Pollution Control Board;

Whereas as per the provision of section 23 of Water Act (Prevention and Control of Pollution) Act, 1974 & section 24 of Air (Prevention and Control of Pollution) Act, 1981, State Pollution Control has power of entry and inspection.

Whereas, your unit has been inspected by the Joint Committee constituted by Hon'ble NGT in O.A. No. 61 of 2025 on dated 15.04.2025 and during inspection following deficiencies were observed:

1. The unit is engaged in the activity of Ferrous and Non-ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making & is covered under orange category without obtaining CTE/CTO from the Board.

In view of the above, you are directed to show cause within 15 days as to why closure action & legal action may not be initiated against your unit and its

owners/members and why Environmental Compensation may not be imposed under the provisions for violation of the above mentioned Acts/Rules.

In case you fail to comply with the observations/incompletion/deficiencies mentioned within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 & 31-A of Air (Prevention & Control of Pollution) Act, 1981 besides taking prosecution action under Section 43/44 of Water Act, 1974 & 37/38 of Air Act, 1981 without giving any further notice.

Explanations: For the avoidance of doubts, it is hereby declared that the power to issue directions under section 33-A Water Act, 1974 includes the power to direct:

- (a) The Closure, prohibition or regulation of any industry operation or process or
- (b) The stoppage or regulation of supply of electricity, water or any other service.

For the avoidance of doubts Section 44 of Water (Prevention & Control of Pollution) Act, 1974 reads as under as follows:

"Who so ever contravenes the provisions is punishable with imprisonment or a term which shall not be less than one year and six months, but which may extend to six years and with fine".

Amr
Regional Officer
Ballabgarh Region

Received

Sh. Hari Singh

Sh. Hari Singh

Case Taker

9810635037 (owner)

Inspection no. : 101375451
HROCMMS ID : 25FDDB7716974



Haryana State Pollution Control Board
C-11, SECTOR-6, PANCHKULA
PHONE:-0172-2577870-73, FAX-NO-2581201
E-mail:-Hqhspcb@hspcb.org.in
Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

CLOSURE ORDER

Whereas, M/s Unnamed unit operated by Sh. Sanjiv Kumar (9810635037), Saroorpur Industrial Area, Sector-53, Faridabad has established and operating a unit engaged in melting of scrap for manufacturing metal rings etc. at Saroorpur Industrial Area, Sector-53, Faridabad which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 15-Apr-2025 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Unit found established and operating without obtaining prior CTE/CTO from the Board.
2. Unit has not installed APCM.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Ballabhgarh vide his letter 195 dated 12/05/2025 but the unit has not submitted the reply;

Whereas, Regional Officer, Ballabhgarh vide his recommendation letter number HSPCB/BAL/2025/RO/TNS/101375451CONCR001 dated 27-Jun-2025 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s Unnamed unit operated by Sh. Sanjiv Kumar (9810635037) Saroorpur Industrial Area, Sector-53, Faridabad by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

Inspection no. : 101375451
HROCMMS ID : 25FDDB7716974

Dated Panchkula, the
20-Jul-2025

Vineet Garg IAS
Chairman

Endst.
No.:HSPCB/BAL/2025/INS/101375451CONCO001-005

Dated:24-Jul-2025

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, FARIDABAD
2. Executive Engineer, DHBVN Operation Division, FARIDABAD . He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Ballabgarh. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. Unnamed unit operated by Sh. Sanjiv Kumar (9810635037) Saroorpur Industrial Area, Sector-53, Faridabad
5. Executive Engineer, (water supply division) Municipal Corporation Division, FARIDABAD . He is directed to disconnect the water supply of the above said project of the unit immediately and submit compliance report within 03 days positively.

SATIND Digitally signed
by SATINDER
PAL
ER PAL Date: 2025.07.24
12:14:21 +05'30'

Satinder Pal, Sr Environment Engineer
Branch Incharge (HQ)
For Chairman

COMPLIANCE REPORT OF CLOSURE ORDER PASSED AGAINST

M/s Unnamed unit operated by Sh. Sanjiv Kumar (9810635037),
Sarawapen Industrial Area, Sec-53, Faridabad

In compliance of the order passed by the Worthy Chairman, Haryana State Pollution Control Board, Panchkula vide Head Office Order No. 101375451 dated 24/7/25 against the above said unit. The unit has been visited on dated 11/08/25 to close down the Plant, Machinery & D.G. Sets of the above said unit by the following officers:-

1. Puneet Pathak, AEE.
2. —

The representative of the unit Sh. Sahil Diwan, 8287208997 owners/Authorized Signatory, who is present in person at the time of sealing of the unit has been intimated of the said orders and copy of the closure order has been delivered to him.

After giving due time for the completion of running process, the unit has been closed by sealing its plant and Machinery and DG sets as per details given below:

1. Magnetic Separator x 02 Nos.
2. Sand mixer x 01 No.
3. DG set (62.5 kVA) x 01 No.
4. Closure order pasted on main gate of unit.
5. —



Impression of Seal

Sh. Sahil Diwan, 8287208997 the representative of the units who was present at the time of sealing and closing of the unit has not shown any stay orders of any Court of law in this regard. However the unit remains in possession of its owners. They will be themselves responsible for watch and ward of the industry.

Refused to sign.
**Signature of representative of
 the unit present during sealing**

Puneet
**Signature of officer
 name & designation
 (Puneet Pathak, AEE).**



COL
जवाहर व

Geo-Tagging Camera

2025/08/11 15:31

Faridabad, Haryana, India
 9728+CM5, Sarunpur Industrial Area, Sector
 53, Faridabad, Haryana 121015, India
 Lat 28.351232 Long 77.267063

Inspection No. : 101375451
HROCMMS ID : 25FD887716079

Haryana State Pollution Control Board
C-11, SECTOR-6, PANCHKULA
PHONE:-0172-2577870-73, FAX-NO-2581201
E-mail:-Hqhspcb@hspcb.org.in
Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

CLOSURE ORDER

Whereas, M/s Unnamed unit operated by Sh. Sanjiv Kumar (9810635037), Saroorpur Industrial Area, Sector-53, Faridabad has established and operating a unit engaged in melting of scrap for manufacturing metal rings etc. at Saroorpur Industrial Area, Sector-53, Faridabad which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 15-Apr-2025 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Unit found established and operating without obtaining prior CIE/CTO from the Board.
2. Unit has not installed APCM.

HARYANA STATE

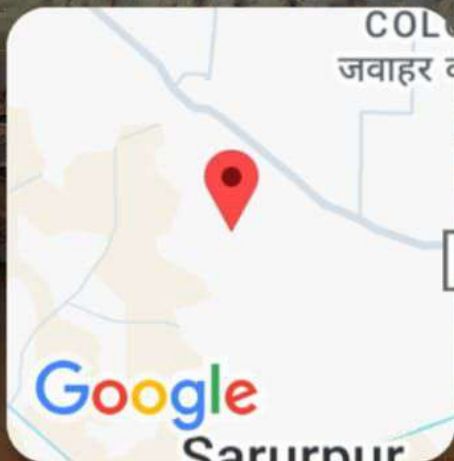
Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Ballabhgarh vide his letter 195 dated 12/05/2025 but the unit has not submitted the reply;

Whereas, Regional Officer, Ballabhgarh vide his recommendation letter number HSPCB/BAL/2025-RO/INS/101375451/CONCR001 dated 27-Jun-2025 has recommended for taking closure action against the unit under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s Unnamed unit operated by Sh. Sanjiv Kumar (9810635037) Saroorpur Industrial Area, Sector-53, Faridabad by sealing its plant / machinery and DG sets (if any) along with disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

*** This is system generated certificate. ***



Geo-Tagging Camera

2025/08/11 15:31

Faridabad, Haryana, India

9728+QHP, Sarurpur Industrial Area, Sector 53,
Faridabad, Kheri Gujran, Haryana 121015, India

Lat 28.351232 Long 77.267063

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 61/2025

In the matter of:

Narender Sirohi

...Applicant

Vs.

CPCB & Ors.

...Respondent

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13.01.2026

Filed by

Through



Rahul Khurana Adv
 Counsel for Respondent no.5
 9811894060
 rkhuranalegal@gmail.com

	Faridabad (In place of Garg Metal Alloys)					
--	--	--	--	--	--	--

2. That the latest status of 39 units/geo locations mentioned in Joint Committee Report is as under:

Table 2

S. N o.	Geotagged locations	Name and Address	Activities	Action taken/ current status	Status of CTE and CTO	Action Taken by HSPCB	Photos
1	28.354629, 77.264235	M/s Kali Mata Casting, Plot No. 5, Numberdar Complex, NanglaGujran, Sohna Road, Faridabad	Ferrous and Non-ferrous metal extraction involving different furnaces through melting, refining, re-processing , casting and alloy-making	Dismantled	Not obtained	SCN issued. While delivering SCN on 03.06.2025, unit found dismantled.	Photos dated 03.06.2025 is enclosed as Annexure -R/22
2	28.351486, 77.267132	Unnamed unit operated by ShShamsher, Gali No. 05, West Near KMP Indsutries, Plot No. 2, Gali No.	Ferrous and Non-ferrous metal extraction involving different furnaces	Dismantled	Not obtained	Closure Order passed, during compliance of the order on 30.08.2025,	Photos dated 30.08.2025 are enclosed as Annexure

		2, Sarurpur, Faridabad	through melting, refining, re-processing, casting and alloy-making			unit found dismantled.	-R/23
3	28.358015, 77.263061	Unnamed unit operated by ShSanjiv Kumar	Ferrous and Non-ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making	Plant & machinery sealed by Board	Not obtained	Closure Order passed plant & machinery sealed by Board on 11.08.2025. Unit has filed Appeal before Hon'ble NGT .	Photos dated 11.08.2025 is enclosed as Annexure -R/24
4	28.368016, 77.263173	Unnamed unit operated by Sh. Bablu (9999187599) Sarurpur Industrial Area, Ballabgarh, Faridabad	Ferrous and Non-ferrous metal extraction involving different furnaces through melting, refining, re-processing	Dismantled	Not obtained	Closure Order passed and while compliance of closure order unit found locked on 28.08.2025, closure order pasted on main gate of unit. On	Photos dated 28.08.2025 and 09.01.2026 are enclosed as Annexure -R/25

Unnamed unit operated by Sh. Sanjiv Kumar, Saroorpur Industrial Area, Sector-53, Faridabad.

